

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.131/2020

Dated Wednesday, the 29th day of January, 2020

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

L. Chitra

No. 78/94, Attukkara Street

Palakkarai, Trichy – 620 020.

... Applicant

By Advocate M/s Ratio Legis

Vs

1. Union of India represented by

The General Manager

Southern Railway

Park Town, Chennai 600 003.

2. The Chief Workshop Manager

Golden Rock Workshop

Ponmalai – 620 004.

3. The Workshop Personnel Officer

Golden Rock Workshop, Ponmalai – 620 004.

... Respondents

By Advocate Mr. P. Srinivasan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records related to the service register of late R.Lakshmanan(sic) and the representation dated 27.10.2019 made by the applicant and further to direct the respondent to extend family pension with effect from the date of death of her mother on 13.08.2019 with all the attendant benefits with admissible interest and to make further order/orders as this Hon'ble Tribunal may deem fit and proper and thus render justice.”

2. The applicant is the widowed daughter of late R.Lakshmanan who retired from Railway service on 17.03.1981 on voluntary request and died on 12.08.2011 and thereafter the applicant's mother received family pension till her death on 02.08.2019. Thereafter the applicant, who is eligible for family pension as a widowed daughter of the deceased employee, made representation dated 27.10.2019 to the competent authority for payment of family pension which is still pending and hence this OA.

3. When the matter came up for admission, learned counsel for the applicant would submit that applicant will be satisfied if the competent authority is directed to consider her representation dated 27.10.2019 and pass orders, within a stipulated time limit.

4. Mr.P.Srinivasan, senior standing counsel for Railways, takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representation of the applicant on merits.

5. In view of the limited relief sought and without going into the merits of the case, the OA is disposed of in the following lines:

“The competent authority is directed to consider the representation of the applicant dated 27.10.2019 on the basis

of the relevant rules and regulations and pass a reasoned and speaking order, within a period of four months from the date of receipt of a copy of this order. ”

**(T.JACOB)
MEMBER (A)**

29.01.2020

**(P.MADHAVAN)
MEMBER (J)**

M.T.